

Corporation against the firms who had supplied raw material to such sick mills, if so, what are the details thereof; and

(c) what are the details of the profit and loss of these sick units which were taken over by the N.T.C. in Madhya Pradesh during the last three years, year-wise?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Nil.

(b) and (c) Do not arise.

Nationalisation of sick textile mills

*434. SHRI L. R. NAIK:

SHRI S. W. DHABE:

SHRI DINESH GOSWAMI:

Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of proposals which are pending with Government for nationalisation of sick textile mills for more than six months alongwith the details of these mills; and

(b) by when these units are likely to be nationalised?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b) A statement is laid on the Table of the House.

Statement

The names of the cotton textile mills taken over under Industries (Development and Regulation) Act or otherwise from time to time after the enactment of the Sick Textile Undertakings (Nationalisation) Act, 1974 are given in the attached statement. These 20 mills involve a total industrial capacity of 5,75,218 spindles and 8738 looms and employment of 32,885 workers. Mills at serial numbers 1 to 11 are under the management of the respective State Governments, while the mill at serial number 12 is under the management of Industrial Reconstruction Corporation of India

and the remaining 8 mills are under the management of the National Textile Corporation. In terms of the Statement on sickness in industry made on 15-5-1978 units once taken over will not be returned to the same management. The alternative courses of action after take-over are:—

(a) sale of mill as a running concern;

(b) reconstruction of the mill under the provisions of Industries (Development and Regulation) Act, including restructuring of the capital and the Board of Directors;

(c) merger with a public sector undertaking; and

(d) nationalisation.

The take-over of textile units at serial numbers 15 to 20 of the attached statement are *sub-judice* as a result of a writ petition filed by the owners. Action in respect of the remaining mills in terms of the Statement on sickness in industry is in process in consultation with the State Governments Authorities concerned.

Details of takeover units for management by State Government |IRCI|NTC.

Name of the Mills	Date of take over
<i>Gujarat</i>	
1. Priyalaxmi Mills, Baroda	23-7-77
2. Subhalaxmi Mills, Cambay	10-8-77
<i>Maharashtra</i>	
3. Pulgaon Cotton Mills, Pulgaon	25-11-76
4. Western India Spg. & Mfg. Co., Bombay	11-3-77
5. Vijay Mfg. Co. Ltd., Badnera	6-11-74
<i>Madhya Pradesh</i>	
6. Indore Textile, Ujjain	12-8-77
<i>Tamil Nadu</i>	
7. Cauvery Spg. & Wvg. Mills, Pudukottai	23-12-76
8. Somasundaram Super Spg. Mills, Muthanendal	4-11-77

Name of the Mills	Date of take over
Kerala	
9. Kottayam Textiles, Kottayam	6-2-78
10. Prabhuram Mills, Changanoor	9-2-78
11. Malabar Spg. & Wvg. Mills, Malabar	9-2-78
West Bengal	
12. Shri Durga Cotton Spg. & Wvg. Mills Ltd., Konnagar (managed by IRCI)	13-4-78
Uttar Pradesh	
13. Laxmirattan Cotton Mills, Kanpur	19-7-76
14. Atherton West Cotton Mills, Kanpur	19-7-76
15. Swadeshi Cotton Mills, Kanpur	13-4-78
16. Do., Naini	Do.
17. Do., Maunath Bhanjan	Do.
18. Rae Bareli Textile Mills Ltd., Rae Bareli	Do.
Pondicherry	
19. Swadeshi Cotton Mills, Pondicherry	Do.
Rajasthan	
20. Udaipur Cotton Mills, Udaipur (S. No. 13-20 are managed by NTC),	Do.

CBI Case Against M/s. Hindustan Motors Limited

*435. SHRI JAHAR LAL BANERJEE:

SHRI KALYAN ROY:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question 346 given in the Rajya Sabha on the 22nd January, 1976, and state:

(a) what is the progress of the case RC No. 12/65-CIA(I) which was filed

by the C.B.I. in 1965 against the management of the Hindustan Motors Limited namely N. K. Birla and others on charges under section 120-B IPC r/w section 5 of the Import and Export Control Act and substantive charge under the said section 5 and section 420, 468 and 471 of the IPC;

(b) whether the trial in Court is over;

(c) whether there has been any hearing after 26th July, 1976;

(d) what is the final outcome of the case; and

(e) whether there has been any appeal by any side and if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (e) On 30-11-1977, the trial Court (Addl. Chief Metropolitan Magistrate, Calcutta) pronounced judgement and acquitted all accused persons except Shri D. C. Lahoty who had already expired. Against the said order of acquittal, an appeal petition was filed in the Calcutta High Court which decided the matter on 19-9-1978 and refused to grant the Special Leave to Appeal under section 378(4) of Cr. P.C. The case was not found fit to be taken to the Supreme Court further.

Assets of Modi group of industries

*436. SHRI SHYAM LAL YADAV: Will the Minister of INDUSTRY be pleased to state:

(a) what was the total value of assets of the Modi group of industries in 1972 and the total value of assets by the end of 1978;

(b) what is the number of new licences granted to Modi industries from 1972 onwards and how many applications are pending with Government; and

(c) what is the amount of Loan sanctioned by Government/financial institutions to this group of industries after 1972?